

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16171/2020

(Arising out of impugned final judgment and order dated 13-01-2020 in CRLA No. 96/1996 passed by the High Court Of Judicature At Allahabad)

SUNIL & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(FOR ADMISSION and I.R. and IA No.85607/2020-CONDONATION OF DELAY
IN FILING and IA No.85610/2020-EXEMPTION FROM FILING O.T.

Date : 02-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Dushyant A. Dave, Sr. Adv.
Mr. Barun Kumar Sinha, Adv.
Mrs. Pratibha Sinha, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. Amit Khemka, Adv.
Mr. Rishi Sehgal, AOR
Mr. Midhun Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Application for exemption from filing official translation is allowed.

Leave granted.

The brother of the deceased/complainant is impleaded as the second respondent as on caveat and accepts notice of lodgment of the petition of the appeal.

Bail application is not pressed as this stage.

Trial Court records to be summoned.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)